

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6220
ANSWERED ON:15.05.2012
BILLS FROM KARNATAKA GOVERNMENT
Kateel Shri Nalin Kumar;Shivanagouda Shri Shivaramagouda

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has received Bills from the State Government of Karnataka regarding Karnataka Prevention of Slaughter and Preservation of Cattle Bill, 2010 and Factories (Karnataka Amendment) Bill, 2011 for the approval of the Union Government;
- (b) if so, the details thereof; and
- (c) the time by which the said Bills are likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Karnataka Prevention of Slaughter and Preservation of Cattle Bill, 2010 and the Factories (Karnataka Amendment), 2011 passed by the State Assembly and reserved by the Governor of Karnataka under article 200 read with article 254(2) of the Constitution of India were received in the Ministry of Home Affairs on 09.08.2010 respectively from the Government of Karnataka.

(c): The State Legislations are examined in consultation with the Central Ministries/Departments from three angles viz.

- i. Repugnancy with Central Laws,
- ii. Deviation from National Or Central Policy, and
- iii. Legal and Constitutional validity.

Whenever necessary, the State Government are advised to modify/amend the provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and the Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed in this behalf.